

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

17/07/2019

O.A./260/394/2019

DR A JAMAL

-V/S-

CENTRAL COUNCIL FOR RESEARCH IN UNANI
MEDICINE

ITEM NO:20

FOR APPLICANTS(S) Adv. : Mr. N.R. Routray

FOR RESPONDENTS(S) Adv.: Mr. A. Pradhan

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels for the applicant and respondents.</p> <p>Applicant's counsel submitted that the applicant has already joined at the place of transfer in compliance to the transfer order. His representation at Annexure-A/14 has been rejected vide order at Annexure-A/15 but without considering all the points mentioned in his representation at Annexure-A/14. Thereafter the applicant has submitted a fresh representation at Annexure-A/16 for consideration. He submitted that his spous is working Jamia Hamdard, New Delhi. As per DOP&T circular this not been properly considered. Apart from that his representation is pending at Annexure-A/16.</p>
	<p>Respondents' counsel submitted that the representation vide Annexure-A/16 is under</p>

consideration of the respondents.

In view of the above submissions, we are of the view that no purpose would be served by keeping the O.A. pending and taking note of the fact that the applicant has filed the representation at Annexure-A/16 which is pending, the O.A. is disposed of at this stage with a direction to Respondent No.2/competent authority to consider the representation at Annexure-A/16 of the applicant and dispose of the said representation if it is still pending, by a speaking order as per the provisions of law and existing policy, copy of which is to be communicated to the applicant within two months from the date of receipt of a copy of this order.

It is made clear that this Tribunal has not expressed any opinion on the merit of the case while passing this order. The O.A. is disposed of accordingly. No costs.

Copy of this order along with paper books for this O.A. No.394/19 be sent to Respondent No.2/competent authority by speed post for which Ld. Counsel for the applicant has agreed to file the necessary postal requisites by tomorrow after which necessary action will be taken by the Registry within seven days time.

Free copy of this order be given to Ld.

Counsel for both the sides.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

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